

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 421/03.

this, the 29th day of August 2003.

HON. MR. A.K. MISRA MEMBER(A)

1. Balmukund Dubey, aged about 31 years son of Jagdamba Prasad Dubey, resident of Village Dubauli, Post Nikas-pur District Ambedkar Nagar, at present working on the post of Farras in the office of Incom Tax Officer at Pratapgarh.
2. Harun, aged about 30 years son of Sri Abdul Sattar, resident of Village Panyari Post Balikunanganj, Tessil Sadar District Pratapgarh at present working on the post of Safaiwala in the office of Income Tax Officer Pratapgarh.

....Applicants.

BY ADVOCATE SHRI RATNESH LAL.

VERSUS

1. Union of India, through Chief Commissioner, Income Tax Allahabad.
2. Commissioner, Income Tax, Faizabad.
3. Income Tax Officer, Aaykar Bhawan, Pratapgarh.

....Respondents.

BY ADVOCATE SHRI RAJENDRA SINGH B.H. FOR SHRI A.K. CHATURVEDI.



ORDER(ORAL)

BY A.K. MISRA MEMBER(A)

The relief claimed in this O.A. is for conferment of temporary status upon the applicants and for payment of wages admissible and also arrears of difference of wages admissible to the applicants. In addition, it has been claimed that applicants be regularised. Further prayer is that the representations made by both the applicants dated 19.5.2000 and 5th October 2001 be disposed of.

2. The learned counsel for the parties have been heard.
3. After hearing counsel for the parties, the O.A. is disposed of with the direction that the representation made by both the applicants dated 19.5.2000 and 5.10.2001 shall be sympathetically considered and shall be decided by the competent authority by a reasoned and speaking order within a period of two months from the date of receipt of this order, after taking into consideration all the grounds raised in the representation having regard to the claim of both the applicants with reference to protection given to their juniors. In case, the applicants have any grievance after representation is decided, both the applicants will be free to approach this Tribunal again, if so advised.
4. The O.A. is disposed of as above without any order as to costs.


MEMBER(A)

LUCKNOW: DATED: 29.8.2003.

v.